The Registration (Maharashtra Amendment) Act, 1974

Act 29 of 1974

Keyword(s):
Registration, Joint District, Registrar
THE REGISTRATION (MAHARASHTRA AMENDMENT) ACT, 1974

CONTENTS

PREAMBLE.

SECTIONS.

1. Short title.

2. Insertion of new section 6-A in Act XVI of 1908.
MAHARASHTRA ACT No. XXIX OF 1974  
[The Registration (Maharashtra Amendment) Act, 1974]  
[10th June 1974]  

An Act further to amend the Registration Act, 1908, in its application to the State of Maharashtra.

WHEREAS it is expedient further to amend the Registration Act, 1908, in its application to the State of Maharashtra, for the purpose hereinafter appearing; it is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Registration (Maharashtra Amendment) Act, 1974. Short title.

2. In the Registration Act, 1908, in its application to the State of Maharashtra, after section 6, the following new section shall be inserted, namely:—

"6A. The State Government may by order also appoint a Joint District Registrar to assist the District Registrar, or any two or more District Registrars, specified in the order and may authorise such Joint District Registrar to exercise and perform all or any of the powers and duties of the District Registrar under this Act."